

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

QA No. 5 of 1995

Thursday, this the 5th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. Mrs J Baby,
Junior Supervisor (Operative),
Telephone Exchange,
North Parur, Ernakulam District. .. Applicant

By Advocate Mr. M Rajagopalan

Vs.

1. General Manager,
Telecommunications,
Ernakulam.
2. Chief General Manager,
Telecommunications,
Trivandrum. .. Respondents

By Advocate Mr. Varghese P Thomas, Additional Central
Government Standing Counsel

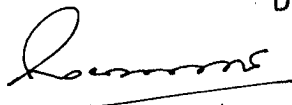
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is entitled to get fixation of pay under FR 22(a) 1. Other consequential reliefs are also prayed for. We find that applicant has made A-4 representation in this behalf, and that, it is pending consideration before first respondent, General Manager. We direct first respondent to consider the representation and pass a reasoned order thereon within three months of today. The order will be communicated to applicant.

2. The application is disposed of as aforesaid. No costs.

Dated the 5th January, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure-A4:- True copy of the representation dated, 30.5.'94 submitted to the General Manager, Telecommunication(R1) by the applicant.